

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFIARS**

**RajyaSabha
Unstarted Question No. 1868
ANSWERED ON 16.03.2023**

Pendency of Courts Cases involving Government

1868. Dr. Ashok Bajpai

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the details of the institutions, pendency and disposal of matters/cases during the last five years in the various High Courts and the Supreme Court wherein the Central Government is a party with year-wise and ministry/department-wise;
- (b) the details of the policy, if any, to ensure the early disposal of the cases by the High Courts and the Supreme Court, wherein the Central Government is a party; and
- (c) whether Government is aware that delay often occurs on account of non-filling of responses by Government?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) Information regarding pendency, where Central Government is a party, before Hon'ble Supreme Court as on date 15.03.2023 is as follows:-

Year	No. of filed cases	No. of pending cases as on 15.03.2023 (out of cases filed in the year)	No. of cases disposed in the year
2018	4,214	830	3,691
2019	4,635	1,329	4,174
2020	4,002	1,176	2,591
2021	3,475	973	2,446
2022	3,922	1,808	5,160
2023 (till 15.03.2023)	922	738	825

- (b) Timely disposal of cases in courts depends on several factors which, inter alia include availability of adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witness and litigations and proper application of rules and procedure.
- (c) Yes sir. Instructions have been issued by Department of Legal Affairs, from time-to-time, impressing upon the Ministries/Departments to follow the time-line for filing statutory appeals, review and other affidavits, to avoid delay in the matter.